

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.4509 of 2010

Mukulita Ghosh & Ors. Petitioners

Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Abhay Kr. Mishra, Advocate

For the Res.State : G.P.III

05/11.09.2020 Heard learned counsel for the parties through
V.C.

2. Learned counsel for the petitioner seeks
permission to withdraw this writ application.

3. Learned counsel for the respondent-State does
not have any objection.

4. Prayer is allowed.

5. Accordingly, this writ application is hereby
dismissed as withdrawn.

(Deepak Roshan, J.)

Fahim/-